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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 25th October, 2023/Kartika 3, 1945 (Saka)

THE LACCADIVE, MINICOY AND AMINDIVI ISLANDS LAND REVENUE AND TENANCY (AMENDMENT) REGULATION, 2023

No. 1 OF 2023

Promulgated by the President in the Seventy-fourth Year of the Republic of India.

A Regulation further to amend the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by her:—

1. (1) This Regulation may be called the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy (Amendment) Regulation, 2023.

Short title and commencement.

(2) It shall be deemed to have come into force on 18th day of March, 2020.

Reg. 6 of 1965. 2. Section 15A of the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation, 1965 (hereinafter referred to as the principal Regulation) shall be omitted.

Omission of section 15A.

Amendment
of section 83.

3. In section 83 of the principal Regulation,—

- (i) in clause (b), the word “or” shall be inserted at the end;
- (ii) in clause (c), the word “or” occurring at the end shall be omitted;
- (iii) clause (d) shall be omitted.

DROUPADI MURMU,
President.

S.K.G. RAHATE,
Secretary to the Govt. of India.